

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.207  
**C.P. (IB)/212(AHM)2024**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Hitesh Jayanti Devalia  
V/s  
Punjab National Bank

.....Applicant

.....Respondent

**Order delivered on: 28/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/PG : Mr. Mohit Gupta, Adv.  
For the RP : None

**ORDER**

Ld. Counsel for the applicant submitted that they could not intimate RP till date. More than 10 days have already passed for passing order of appointment of RP. Ld. Counsel for PG apologises for non-serving order upon RP and requested one more opportunity. He is ready to pay the penalty, hence, he is directed to serve the order upon RP today itself subject to payment of cost of Rs.10,000/- to paid to Prime Minister National Relief Fund.

List for filing report of RP on 10.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**